

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 328/TT/2020

Date: 13.11.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for assets under Common Transmission Scheme associated with ISGS in Nagapattinam Cuddalore area of Tamil Nadu part A1(a) in the Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.11.2020:-

2014-19 period

- a) Details of actual discharge of liability of initial spares for Asset-I.
- b) Details for Revised Cost Estimate of ₹3918.98 lakh for Asset-I.
- c) Explain the difference between the Form 9C and Form 6 for IDC calculation. As per Form 9C the amount is ₹642.92 lakh and as per Form 6 the amount is ₹654.61 lakh for Asset-V.
- d) Reason for not including Bond LIV of amount ₹59.16 lakh in IDC calculation for Asset-VI. Further, provide the details regarding date of drawl and date of interest payment up to COD.
- e) Details of the proposed loan of ₹107.66 lakh in the IDC Statement for Asset-VI.

- f) Confirm that the Income Tax Return for 2018-19 has been filed and submit the effective tax percentage for the financial year based on the Income Tax Return filed.

2019-24 period

- g) Provide details, along with reasons, for claiming ACE beyond cut-off date of ₹65 lakh for Asset-II during 2019-20.
- h) Confirm whether any further ACE expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.

Forms

- i) Provide flow of liabilities statement as per Annexure – I attached herewith.
- j) Provide Form-13 for all assets.
2. Confirm if all assets are currently in use and if there has been any decapitalization. In case of decapitalization of assets details to be furnished in Form 10B.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

